



School of Law, CHRIST (Deemed to be University)

**8th NATIONAL TRIAL ADVOCACY AND JUDGMENT WRITING
COMPETITION**

TRIAL PROPOSITION
NATIONAL TRIAL ADVOCACY &
JUDGMENT WRITING COMPETITION

ADVANCED CRIMINAL LAW STUDIES COMMITTEE

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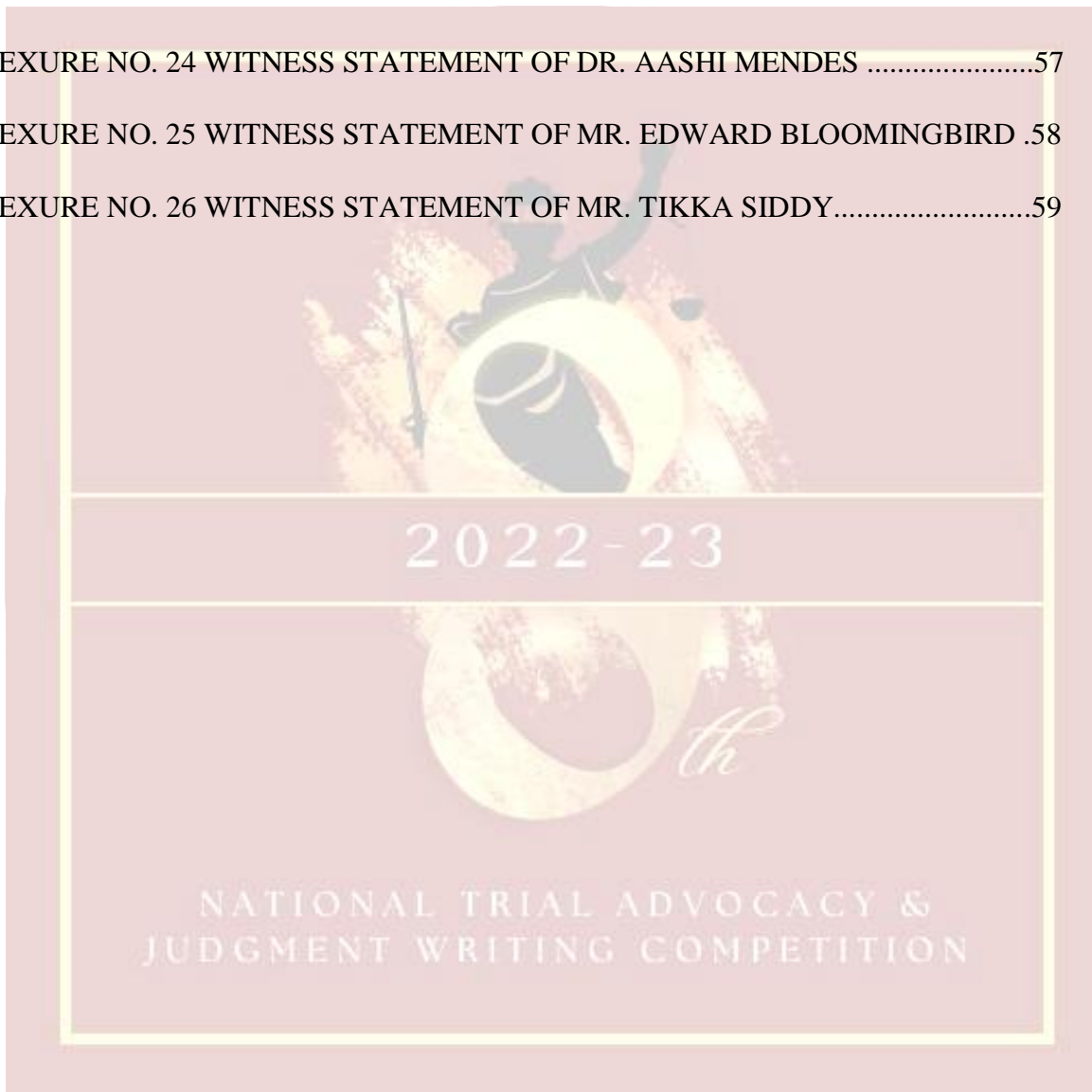
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UNDISPUTED FACTS

1. Sandeep Velmad is a successful businessman from the state of Urunir. He is the sole proprietor of his business, Velmad Ceramics. Sandeep Velmad lives with his wife Karina Velmad and his children Deepak Velmad and Yena Velmad.
2. Sandeep Velmad had a rough upbringing. He came from a poor family and was unemployed for a long time. During such difficult times in 2008, Sandeep Velmad turned to the worship of Master Rarikutt, a cult leader who was really popular in the state of Urunir. After a couple of years, Sandeep Velmad found a job and then slowly started a business which became very successful. He believed that his life took a blissful turn after he started his worship of Master Rarikutt and thus, Sandeep Velmad and his family became devout followers of Master Rarikutt and started making huge amounts of donations to the cult.
3. Because of his increased participation in the activities and the functioning of the cult, Sandeep Velmad and his family became increasingly popular within the community of the cult. The entire family had personal connections with Master Rarikutt and the inner circle of the cult.
4. Master Rarikutt was described by his followers to be a figure of divinity. The cult would organize weekly meetings at their place of worship with their followers where they would meet Master Rarikutt. Master Rarikutt would give speeches and bless the crowd of followers. The place of worship was a huge white mansion called the Haven of Rarikutt in Palindrome, the capital of Urunir. Thus, the cult was seen to have a strong following.
5. Due to the huge donations made by Sandeep Velmad, Master Rarikutt knew of his participation in the cult activities and engaged in meetings with Sandeep Velmad, encouraging him to continue with worship and participation. This positive encouragement and personal attention from the Master led to Sandeep Velmad making a will stating that half of his assets and properties would be transferred to the cult of Rarikutt upon his demise.
6. In 2020, after a pandemic hit the entire world, and Sandeep Velmad's business saw a slump. This led to a decrease in the donations he and his family made to the cult of Rarikutt. Master Rarikutt met with Sandeep Velmad and his family and told them to stay consistent with their worship for blessings that would help them during such a difficult time, and get back into

business sooner. However, in the beginning of 2022, Sandeep Velmad stopped donating to the cult altogether, owing to the business slump and losses.

7. On 26th May 2022, at 11:55 PM, Sandeep Velmad upon receiving a call, tells his wife Karina that he "needs to see the Haven of Rarikutt for one last time" and leaves the house in a hurry. Sandeep heads towards the 'Abode of Peace' which is a shrine within the Haven of Rarikutt Campus. Sandeep is seen entering the Shrine but does not come out of it. On the 27th of May 2022 at 2:40 AM, the entire Abode of Peace Building is seen to erupt in flames. The Security Personnel on duty immediately informs the Fire Brigade.
8. Owing to the remoteness of the Campus, the Fire Brigade arrives only at 3:15AM of the same day. The entire building by then had already collapsed. The Fire Brigade then went through the rubble and recovered the body of Sandeep Velmad. The body was later on also noted to have an injury to suggest that he had been impaled. The body was immediately forwarded to a local hospital. After seeing suspicious results in the autopsy, Karina Velmad felt there was foul play involved in the death of her husband, and filed a complaint. Subsequently an FIR was registered against Master Rarikutt and Simon Rarikutt, a member of the Rarikutt Cult. An investigation begins and Investigating Officer ACP Kalma Haan is appointed. Subsequently the accused are arrested and a Charge Sheet is filed under sections 34, 109, 120B, 193, 302 and 436 of the Penal Code.

NATIONAL TRIAL ADVOCACY &
JUDGMENT WRITING COMPETITION

REMAND FOR JUDICIAL CUSTODY

IN THE COURT OF THE 4TH ADDITIONAL METROPOLITAN MAGISTRATE,

URUNIR CITY

C. C. No. 520/2022

In the matter between,

The State of Urunir*Prosecution*

v/s

Master Rarikutt and Ors.*Defence*

Complainant: Karina Velmad

Accused No. 1: Master Rarikutt

Aged 60 years

Haven of Rarikutt, Palindrome, Urunir

Accused No. 2: Simon Rarikutt

Aged 45 years

Haven of Rarikutt, Palindrome, Urunir

Alleged offences are u/s. 34, 109, 120B, 193, 302, and 436 of IPC.

Date: 27.05.2022

Time: 9:45p.m.

ORDER

In furtherance of the case, Master Rarikutt and Simon Rarikutt who are Accused 1 and Accused 2 respectively were presented before me at 9:30p.m. A remand application has been filed and the documents of arrest intimation, arrest memo, a copy of the FIR have been submitted.

The Accused 1 and 2 did not plead ill- treatment by police and have submitted that they were arrested today morning at 7:00 a.m. from 'Abode of Peace' building. They have submitted that their family members were informed about the arrest by the police and that their advocate has filed a bail application under Section 437 of Cr. P. C.

The reasons mentioned for the remand application have been considered by this court. As it appears that the investigation is pending, this court grants the remand for judicial custody of Accused 1 and 2. Accused 1 and 2 shall be sent to judicial custody till 23.02.2023 under Section 167(2) of Cr.P.C. The Jail Authorities are directed to produce the two accused before the concerned court on the next date of hearing.

Seal: Deemed to be affixed

2022-23

Signature of the judge: Sd/-

Date: 27.05.2022

John Sunak

NATIONAL TRIAL ADVOCACY &
JUDGMENT WRITING COMPETITION

SUMMONS TO THE ACCUSED PERSONS

IN THE COURT OF THE 4TH ADDITIONAL METROPOLITAN MAGISTRATE,

URUNIR CITY

S.C. No. 520/2022

SUMMONS TO ACCUSED PERSONS

(No. 1, Schedule V, Act, V, 1898) (Section 68 of the Code of Criminal Procedure)

The State of Urunir..... *Prosecution*

v/s

Master Rarikutt and Ors. *Defence*

To,

(1) Master Rarikutt

(2) Simon Rarikutt

Wherein your attendance is necessary to answer to a charge under Sections 34, 109, 120B, 193, 302, and 436 of the Indian Penal Code, 1860, you are hereby required to appear in person before the Principal Session Judge, Urunir City, on the 23rd, 24th and 25th February 2023 at ten o'clock in the forenoon. Herein fail not.

Given under my hand and the seal of the Court, this day of 16.07.2022

Seal: Deemed to be affixed

Date: 16.07.2022

Signature of the judge: Sd/-

John Sunak

SUMMONS TO THE WITNESSES
IN THE COURT OF THE PRINCIPAL SESSIONS JUDGE

URUNIR CITY

S.C. No.520/2022

In the matter between:

C. C. No. 520/2022

The State of Urunir.....Prosecution

v/s

Master Rarikutt and Ors.Defence

2022-23

To,

- 1) Karina Velmad
- 2) Kundan Kumar
- 3) ACP Kalma Haan
- 4) Dr Meera Mathew
- 5) Dr Deepa M
- 6) Dr Judi Riches
- 7) Vidya Aranya Kumar
- 8) Ramesh Kunjumon

NATIONAL TRIAL ADVOCACY &
JUDGMENT WRITING COMPETITION

ORDER

(Deemed to be proved and taken on record)

In pursuance of the information that has been laid before me that the two accused: (1) Master Rarikutt and (2) Simon Rarikutt in the present matter, herein referred to as A1 and A2 respectively, have been arrested and taken into custody by the Urunir City Police on the 27th of May 2022 for conspiring and committing the offense of Murder and are punishable under Sections 34, 109, 120B, 193, 302 and 436 of Indian Penal Code, 1860, and it appears to me that you are likely to give material evidence or to produce any document or other thing for the prosecution.

I, Sanyukta Gupta, Principal Sessions Judge, Urunir City, do hereby order that the re-examination of the concerned witnesses in the present matter be conducted on the 23rd, 24th and 25th February 2023, at 10 A.M., before this Court and hereby summon the concerned witnesses to appear for the same and produce such document or thing or testify on the matter of the complaint before me. A warrant shall be issued to compel your attendance if you neglect or refuse to appear without just excuse.

Seal: Deemed to be affixed

Signature of the Judge: **Sd/-**

Date: 16.07.2022

Sanyukta Gupta

2022-23

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NATIONAL TRIAL ADVOCACY &
JUDGMENT WRITING COMPETITION

DENIAL OF GUILT ORDER

IN THE COURT OF THE PRINCIPAL SESSIONS JUDGE, URUNIR

S.C. No. 520/2022

In the matter between:

C. C. No. 520/2022

The State of Urunir

...Prosecution

v/s

Master Rarikutt and Ors.

...Defence

2022-23

ORDER

(Deemed to be proved and taken on record)

NATIONAL TRIAL ADVOCACY &
JUDGMENT WRITING COMPETITION

In pursuance to the Committal Order issued by the learned 2nd Additional Metropolitan Magistrate dated 28th June 2022 and wherefore information has been laid before me and on the consideration thereof, I have reasons to believe that the accused: (1) Master Rarikutt and (2) Simon Rarikutt who are Accused 1 (A1) and Accused 2 (A2) respectively are alleged for having conspired to and committed the offence of Murder of one Mr. Sandeep Velmad by setting the 'Abode of Peace' shrine on fire which is located within the Haven of Rarikutt Campus, Urunir, on 27th of May 2022 at 2:40 AM.

I, Sanyukta Gupta, Principal Sessions Judge, Urunir do hereby charge the above-mentioned accused for the offences committed, which are punishable under section(s) 34,109,120B,193,302 and 436 of the Penal Code, 1860 and do hereby direct that you all be tried by this Court for the above said offence from the date as specified.

The contents of the charges have been read over and explained to both the two accused and the following questions were asked:

Accused No.1 : Master Rarikutt

Q. Master Rarikutt, have you heard and understood the contents of the charges framed against you?

Ans. Yes

Q. Do you plead guilty for the same or claim Trial?

Ans. I plead not guilty and wish to contest in the Trial proceedings.

Accused No. 2: Mr. Simon Rarikutt

Q. Mr. Simon Rarikutt have you heard and understood the contents of the charges framed against you?

Ans. Yes

Q. Do you plead guilty for the same or claim Trial?

Ans. I plead not guilty and wish to contest in the Trial proceedings.

The Summons is issued to all the concerned Witnesses and the Trial is scheduled to commence on 23rd, 24th and 25th February 2023 at 10:00 A.M. before this Court.

Seal: Deemed to be affixed

Signature of the Judge: **Sd/-**

Date: 05.07.2022

Sanyukta Gupta

COMMITAL ORDER

**IN THE COURT OF THE 2ND ADDITIONAL METROPOLITAN MAGISTRATE,
URUNIR STATE**

In the matter between:

C. C. No. 742/2022

The State of Urunir

...Prosecution

v/s

Master Rarikutt and Others

...Defence

COMMITAL ORDER

2022-23

(Deemed to be proved and taken on record)

Whereas information has been laid before me and on the consideration thereof, I have reasons to believe that all the accused: (1) Master Rarikutt and (2) Simon Rarikutt who are Accused 1 (A1) and Accused 2 (A2) respectively, are alleged for having conspired to and committed the offence of Murder of one Mr. Sandeep Velmad by setting the 'Abode of Peace' shrine on fire, located within the Haven of Rarikutt Campus, Urunir on 27th of May 2022 at 2:40 AM.

Since the offences are under Section(s) 34, 109, 120B, 193, 302 and 436 of the Penal Code, 1860, it is to be exclusively tried by the Court of Sessions at Urunir. Notice of the Committal Order has been given to the Public Prosecutor. Copies of the Final Report of the Investigating Officer have been given to the accused.

Seal: Deemed to be affixed

Signature of the Judge: Sd/-

Sd/-Date: 28.06.2022

K.M. Kaul

FIRST INFORMATION REPORT

1. **District:** Palindrome **P.S.:** Argonagar PS
2. **FIR NO.:** 351/2022 **DATE:** 28/May/22
3. **(i) Act:** Indian Penal Code, 1860 (I.P.C)
(ii) Section(s): 302 r/w 34, 109, 193, 120B, 436
4. **Occurrence of offence:** Between 2:30 AM and 2:45 AM
5. **Information received at P.S.:** 12:00 PM
6. **Type of information:** Oral
7. **Place of Occurrence:** Abode of Peace Building, Haven of Rarikutt Campus, Palindrome
 - a) **Direction and distance from P.S.:** North East; 3.76Kms
 - b) **Address:** #322, #323, #324, #325, Argonagar, Palindrome, Urunir – 267 095
 - c) **In case, outside the limit of this Police Station, then:**
Name of P.S.: --- **District:** ---
8. **Details of known/suspected/unknown accused with full particulars:** Unknown
9. **Reasons for delay in reporting by the complainant/ informant:** Cause of death seemed suspicious after complainant received autopsy report, after which complaint has been filed.
10. **Inquest Report/ U.D. case No., if any:** N.A

First Information contents: My name is Karina Velmad. I am the wife of the late Sandeep Velmad. Sandeep got a call and then told me that he has to go to the Haven of Rarikutt for one last time and just left. I later received news that he has passed away there. I'm sure that it's Master Rarikutt and his other minions that must have done something to him. It's all planned, and I don't believe his death is accidental even for a moment. They had even brainwashed my husband to give away his wealth to the cult after his death. It's evident that they killed my husband for money. My children and I, along with Sandeep's soul deserve justice.

11. **F.I.R. read over to the complainant/ informant, admitted to be correctly recorded and a copy given to the complainant/ informant, free of cost.**

R.O.A.C.

Date and time of dispatch to the Court: 28/May/2022; 3.00 PM

Signature/ thumb impression of the complainant/ informant: Sd/-

Signature of officer in charge: Sd/- **Name:** Hassan Manoj **Rank:** Head Constable

FINAL REPORT OF THE INVESTIGATING OFFICER

(Under Section 173 of the Criminal Procedure Code)

1) Details:

a) District: Palindrome

b) P.S: Argonagar

c) Year: 2022

d) FIR No: 351/2022

2) Charge sheet No/ Final Report No: 522/2022

3) Date of filing Report: 31st May 2022

4) Acts: Indian Penal Code

5) Section(s): Section 302 r/w sections 34, 109, 120B, 193 and 436

6) If supplementary or original: Original

7) Name of the I.O: Kalma Haan

Rank: ACP No.: 495/ Argonagar

8) Name of the Complainant/ Informant: Karina Velmad

9) Information of properties/ articles/ documents recovered/ seized during Investigation:

Sl. No.	Date of Seizure/ Recovery	Property recovered/ seized	Estimated value (original value)	P.S. Property No.	Property recovered from seized/
1	27 May 2022	Sharp wooden piece with blood on its edges	N/A	1A/351/2022	At the side of the collapsed building where other wooden pieces are stored

2	27 May 2022	Lifted shoe prints	N/A	1B/351/2022	Near the wooden pieces storage
3	27 May 2022	Mala armband/bracelet	N/A	1C/351/2022	Under the rubble of the collapsed entrance of the building
4	27 May 2022	Engagement ring of the deceased	60,000/-	1D/351/2022	On the deceased's body
5	27 May 2022	Phone of the deceased	55,000/-	1E/351/2022	Next to the deceased's body
6	27 May 2022	A snagged cloth piece	N/A	1F/351/2022	Stuck to an open rod of the collapsed building

10) Details of the Accused Persons charge-sheeted:

10.1) Accused No. 1

a) Name: M Rarikutt **Whether verified:** Yes

b) Father's Name: Kunnivarala Rarikutt

c) Age: 60 years **D.O.B:** 1.7.1962

d) Sex: Male

e) Blood Group: O +ve

f) Nationality: Urunian

g) Religion: N/A

h) Address: #322, #323, #324, #325, Haven of Rarikutt Campus, Argonagar, Palindrome, Urunir- 267095

i) Provisional Crime No.: 522/2022

j) Regular Crime No.: N/A

k) Date of Apprehension: 28th May 2022

l) Date of Release on Bail: N/A

m) Date of which forwarded to Court: 31st May 2022

n) Under Act(s) and Section(s): Section 302 r/w sections 34, 109, 120B, 193 and 436 of I.P.C

o) Name of Bailer and their Address/es: N/A

p) Previous conviction with case ref.: N/A

q) Status of the Accused: Judicial Custody

10.2) Accused No. 2

a) Name: Simon Rarikutt **Whether verified:** Yes

b) Father's Name: Reeseo Lee

c) Age: 45 years **D.O.B:** 11.7.1977

d) Sex: Male

e) Blood Group: B +ve

f) Nationality: Urunian

g) Religion: N/A

h) Address: #322, #323, #324, #325, Haven of Rarikutt Campus, Argonagar, Palindrome, Urunir- 267 095

i) Provisional Crime No.: 522/2022

j) Regular Crime No.: N/A

k) Date of Apprehension: 28th May 2022

l) Date of Release on Bail: N/A

m) Date of which forwarded to Court: 31st May 2022

n) Under Act(s) and Section(s): Section 302 r/w sections 34, 109, 120B, 193 and 436 of I.P.C

o) Name of Bailer and their Address/es: N/A

p) Previous conviction with case ref.: N/A

q) Status of the Accused: Judicial Custody

11) Brief Course of the Investigation:

On 27th of May, 2022, the Station received news of Sandeep Velmad having passed away. The body was moved to a local hospital, where he was declared as brought dead. Autopsy was conducted and a post mortem report was made. Noting that the results looks suspicious, Karina Velmad (wife of the deceased) filed a complaint, and subsequently, an FIR was registered. A spot panchnama took place and evidence was gathered through recovered properties and items seized. Compiling the evidence and hearing the statements from the complainant and the witnesses, along with the various reports, we came to the sound conclusion that the two accused in judicial custody have a hand at the unnatural death of the victim which is explained in details with the attached reports.

12) List of Prosecution Witnesses:

- a) Karina Velmad
- b) Ramesh Kunjumon
- c) ACP Kalma Haan
- d) Dr Judi Riches
- e) Dr Meera Mathew
- f) Dr Deepa M
- g) Kumar Vidya Aranya
- h) Kundan Kumar
- i) Haseena Molly

Forwarded by the Station House Officer/ Officer-in-Charge: Hassan Manoj

Rank: Head Constable

Signature: of the Officer-in-Charge:

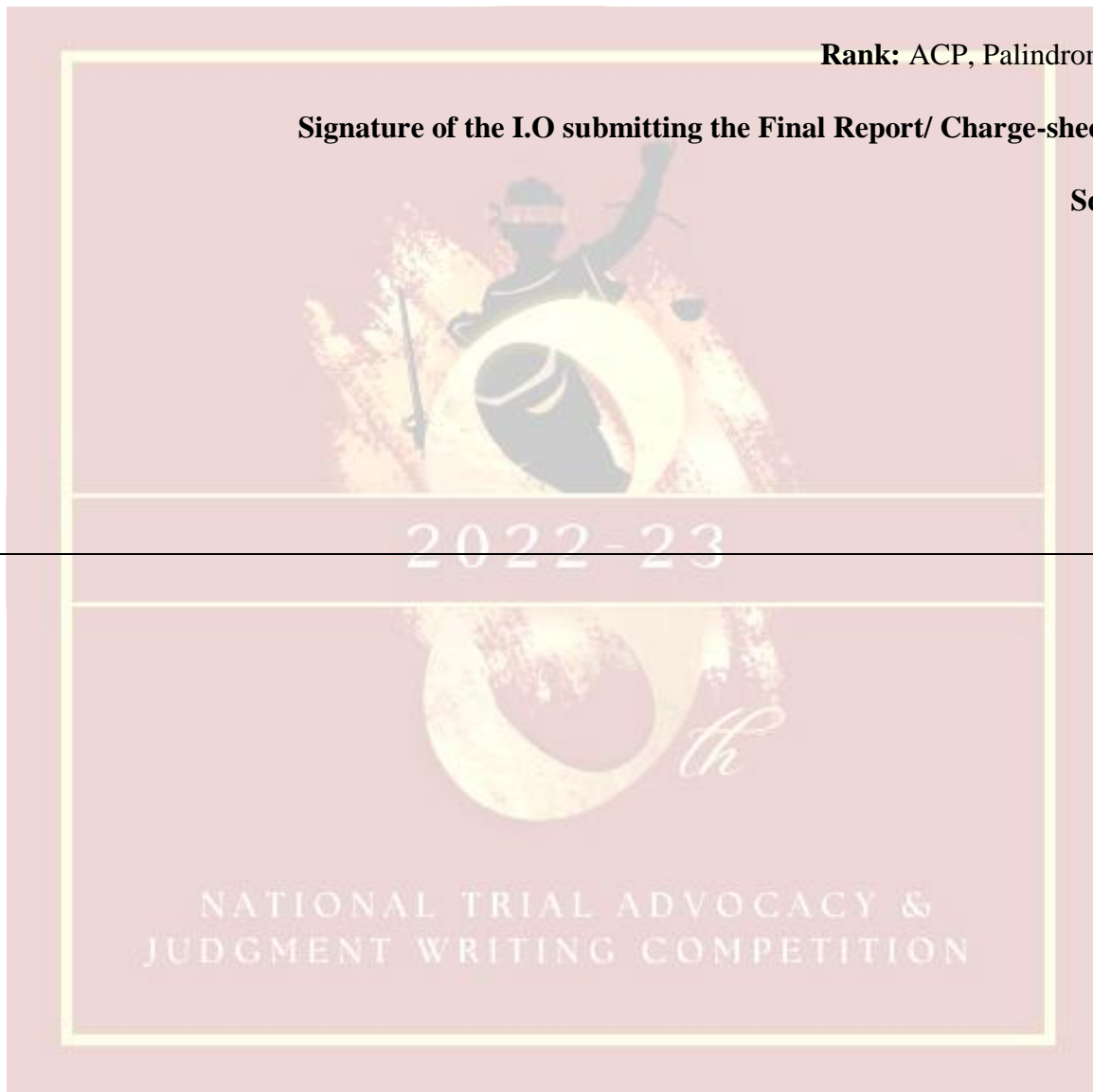
Sd/-

Name of the I.O: Kalma Haan

Rank: ACP, Palindrome

Signature of the I.O submitting the Final Report/ Charge-sheet:

Sd/-



PROPERTY SEIZURE MEMO

1. **District:** Palindrome

P.S: Argonagar PS

2. **FIR No.:** 351/2022

Date: 27/May/22

3. **Acts and section(s): (a) Act:** Indian Penal Code, 1860 (I.P.C.)

(b) Section(s): 302 r/w 34, 109, 193, 120B, 436

4. **Property seized/ recovered/ discovered at:** Haven of Rarikutt

(a) Date: 27/May/22

(b) Time: 7:10pm to 7:35pm

(c) Address of the place from where seized/ recovered/ discovered: #322, #323, #324, #325, Argonagar, Palindrome, Urunir - 267095

5. **Witness:**

(i) **Name:** Haseena Molly (resident of the nearest house)

Age: 45 years

Residing at: No. 9/39, Cinna hill, Sherby, Palindrome, Urunir - 267 095

(ii) **Name:** Kundan Kumar (tea seller)

Age: 53 years

Residing at: No. 6/35, Cinna hill, Sherby, Palindrome, Urunir - 267 095

6. **Action taken/ recommended for disposal of perishable property:** NIL

7. **Action taken/ recommended for keeping of valuable property:** Packed, sealed and sent to safe custody for further investigation.

8. **Identification required:** Yes

9. **Details of properties seized/ recovered:**

Sl. No.	Property Description	I.O. Marking
1.	Sharp Bloody Wooden Piece	1A/351/2022
2.	Shoe Prints	1B/351/2022
3.	Mala Armband/ Bracelet	1C/351/2022

4.	Engagement Ring of the Deceased	1D/351/2022
5.	Mobile Phone of Deceased	1E/351/2022
6.	Snagged Cloth Piece	1F/351/2022



1A/351/2020

NATIONAL TRIAL ADVOCACY &
JUDGMENT WRITING COMPETITION



1B/351/2020



1C/351/2020



1D/351/2020



NATI
JUDGME

ACY &
ETITION

1E/351/2022



1F/351/2022

Witness 1: Haseena Molly: Sd/-

Name of the I.O.: Mr. Kalma Haan

Witness 2: Kundan Kumar: Sd/-

Rank: ACP, Urunir P.S.

Signature: Sd/-

2022-23

NATIONAL TRIAL ADVOCACY &
JUDGMENT WRITING COMPETITION

SCENE OF OFFENCE -PANCHANAMA

Date: 27/05/2022

Pancha No. 1:

Name: Haseena Molly (resident of the nearest house)

Age: 45 years

Residing at: No. 9/39, Cinna hill, Sherby, Palindrome, Urunir - 267 095

Pancha No. 2:

Name: Kundan Kumar(tea seller)

Age: 53 years

Residing at: No. 6/35, Cinna hill, Sherby, Palindrome, Urunir - 267 095

Pancha No. 3:

Name: Ramesh Kunjumon (Watchman)

Age: 39 years

Residing at: No. 7/27, Cinna hill, Sherby, Palindrome, Urunir - 267 095

We, the above-mentioned Panchas were called by ACP Mr. Kalma Haan, the Investigating Officer, to act as Panchas in the present case on 27th May, 2022 at about 7:10 PM.

The investigating team with gloved hands and masked mouths entered the premises. With all the precautions they collected a sharp bloody wooden piece which was found outside of the building where all the logs were placed and marked it as 1A/351/2022. Also, close to the storage of the wooden piece, shoe prints were lifted for analysis and the same were marked as 1B/351/2022. Further, a mala armband/bracelet was collected close to the rubble of the building and the same was marked as 1C/351/2022. Furthermore, they discovered the deceased's engagement ring and a burnt phone and sealed them in a transparent package with I.O. markings of the engagement ring as 1D/351/2022 and the burnt phone as 1E/351/2022. They even found a snagged cloth piece inside the building rubble, and the same was also marked as 1F/351/2022.

Except for the items mentioned above, no other item/property was seized by the police in our presence. The Panchanama concluded at about 7:35 P.M. on the same day, and it was

conducted in an orderly manner. The contents of the Panchanama were read over to us and are correctly recorded.

Pancha No. 1 - _____: Sd/-

Name of the I.O.: Mr. Kalma Haan

Pancha No. 2 - _____: Sd/-

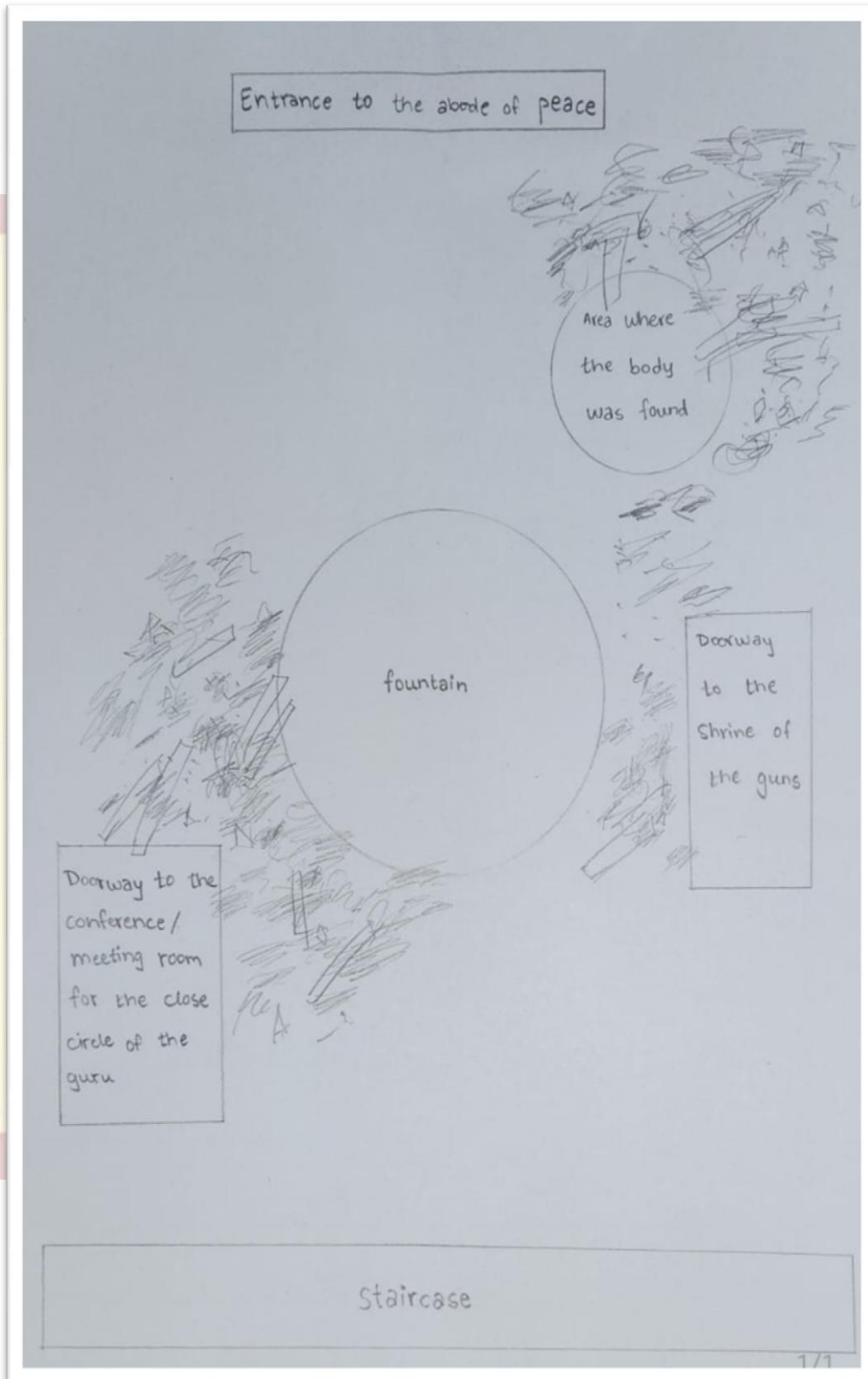
Rank: ACP

Urunir Police Station

Sd/-



SPOTMAP OF THE ABODE OF PEACE IN THE HAVEN OF RARIKUTT CAMPUS



POST-MORTEM REPORT

Name of the Institution: Urunir Institute of Medical Science

Post Mortem Report No. 122/2022

Date: 27.05.2022

Conducted by Dr. Meera Mathew

Date & Time of receipt of the body: 27th May 2022, 1:35 P.M

Date & time of commencement of Autopsy: 27th May 2022, 1:50 P.M

Time of Completion of Autopsy: 27th May 2022, 4:00 P.M

Date & time of examination of the dead body at Inquest (as per Inquest Report)

CASE PARTICULARS

1. (a) **Name of deceased:** Mr. Sandeep Velmad

(b) **Address:** Third Cross, Jannagar Road, Palindrome, Urunir

2. **Age:** 45 years;

Sex: Male

3. **Body brought by-** Hassan Manoj- Head Constable of Argonagar Police Station

4. **Identified by:**

Name: Karina Velmad, wife of the deceased

Address: Third Cross, Jannagar Road, Urunir

5. SCHEDULE OF OBSERVATIONS

(A) GENERAL

1. **Length:** 5.9ft

2. **Weight:** 70kgs

3. **Physique:** Medium

4. **Description of clothes worn:** No clothes found on the dead body. Traces of unrecognisable burnt clothes found adherent to the body over the right arm.

5. **Post Mortem Changes:** Post mortem staining is not visible due to burn injuries sustained.

6. **External Appearance:**

(a) Eyes are closed, pupil fixed and dilated

(b) Tongue is partly protruded.

(B) EXTERNAL INJURIES

Dead body is of an adult male about 45 years, measuring 5feet 9inches in length. Moderately built and moderately nourished. Eyes are closed, pupil fixed and dilated. Tongue partly protruded out. Rigor mortis present in the face . Hair, eyebrows, eyelashes, and pubic hair burnt and singed.

2nd and 3rd degree burns present at places all over the body, including palms and soles. Area of redness present around abdomen, both upper limbs and both thighs. Blackening is present in places all over the body.

3rd degree burns with charring present over the limbs. Heat ruptures present over the inner aspects of both thighs, measuring 16cm x 3cm x muscle deep on the right side and 10cm x 2cm x muscle deep on the right side.

Puncture wound at lateral right chest penetrating into right lung.

(C) INTERNAL EXAMINATION

1. HEAD

(a) Scalp: Intact

(b) Skull: Intact

(c) Membranes: Intact and congested

(d) Brain findings: Mildly oedematous and congested

Weight: 1339g

2. NECK

-Mouth & Pharynx - Intact

-Larynx & Vocal cords- Intact, contains black soot deposits

3. CHEST

- Ribs and Chest wall- Ruptured , presence of puncture wound
- Oesophagus- intact
- Trachea & Bronchial Tree- contains black soot
- Lungs- Right lung punctured due to wound, left lung congested and edematous

Lungs findings & Wt. -Rt.612gms. & Lt 583gms.

- Heart findings & Wt.- coronaries, 250gms
- Large blood vessels- patent

4. ABDOMEN

- Condition of the abdominal wall- described
 - Peritoneum& Peritoneal cavity- intact
 - Stomach - Contains 100ml of light brown liquid, smell- peculiar (Weight 59 gms.)
 - Small intestines including appendix - intact, contains gas and its content
 - Large intestines & Mesentric vessels- intact, contains gas and its content
 - Liver including Gall bladder - intact (Wt. 1540gms.
 - Spleen- intact and congested (Wt. 110gms)
 - Pancreas- intact
 - Kidneys findings & Wt. - intact and congested Rt. 123gms. & Lt. 130gms.
 - Bladder & urethra- empty
 - Genital organs - intact

OPINION:

- (i) The time of the death is 11-13 hours prior to the commencement of the post mortem.
- (ii) Cause of death -To the best of my knowledge, the death has either occurred due to the onset of second and third-degree burns caused as a result of the body of the deceased being in direct contact with fire. There is an injury in the chest area indicating that a sharp object has pierced through him, resulting in loss of blood, which may have caused death. Or, the extent of the third-degree burns resulted in the body going into shock, causing extreme inflammatory response within the body, damaging some of the internal organs, along with the damage to the lungs due to the inhalation of CO₂ gas, eventually resulting in death.

- (iii) The deep cut in the chest, second and third degree burns, damage of internal organs including lungs are ante mortem injuries. Burns to the epidermis of the skin in certain regions are post mortem injuries.
- (iv) Manner of causation of injuries: The burns are caused by fire and the injury in the chest is caused by a sharp object used with force on the chest
- (v) According to the post mortem investigation, the injuries are enough to cause the death of the deceased.

SPECIMENS COLLECTED & HANDED OVER (Please tick)

- (a) Viscera (Stomach with contents, small intestine with contents, sample of liver 500 gms. kidney (one half of each), spleen, Blood (upto 100 ml.), sample of blood on gauze piece (air dried), any other viscera, preservative used.) ✓
- (b) Clothes
- (c) Photographs (Video cassettes in case of custody deaths), finger prints etc.) ✓
- (d) Foreign objects
- (e) Specimen collected for Histopathological examination (heart and liver) ✓
- (f) Sample of seal ✓
- (g) Inquest papers (Panchnama) ✓
- (h) Slides from vagina, semen or other material, if any

Post Mortem report in original, 1 inquest paper, dead body, clothing and other articles duly sealed and handed over to police official Mr Kalma Haan No. 999666555 of Argonagar Police Station whose signatures are herewith.

Sd/-

Name of Medical Officer: Dr. Meera Mathew

Forensic Medical Doctor

Receiving by:

SEAL AFFIXED

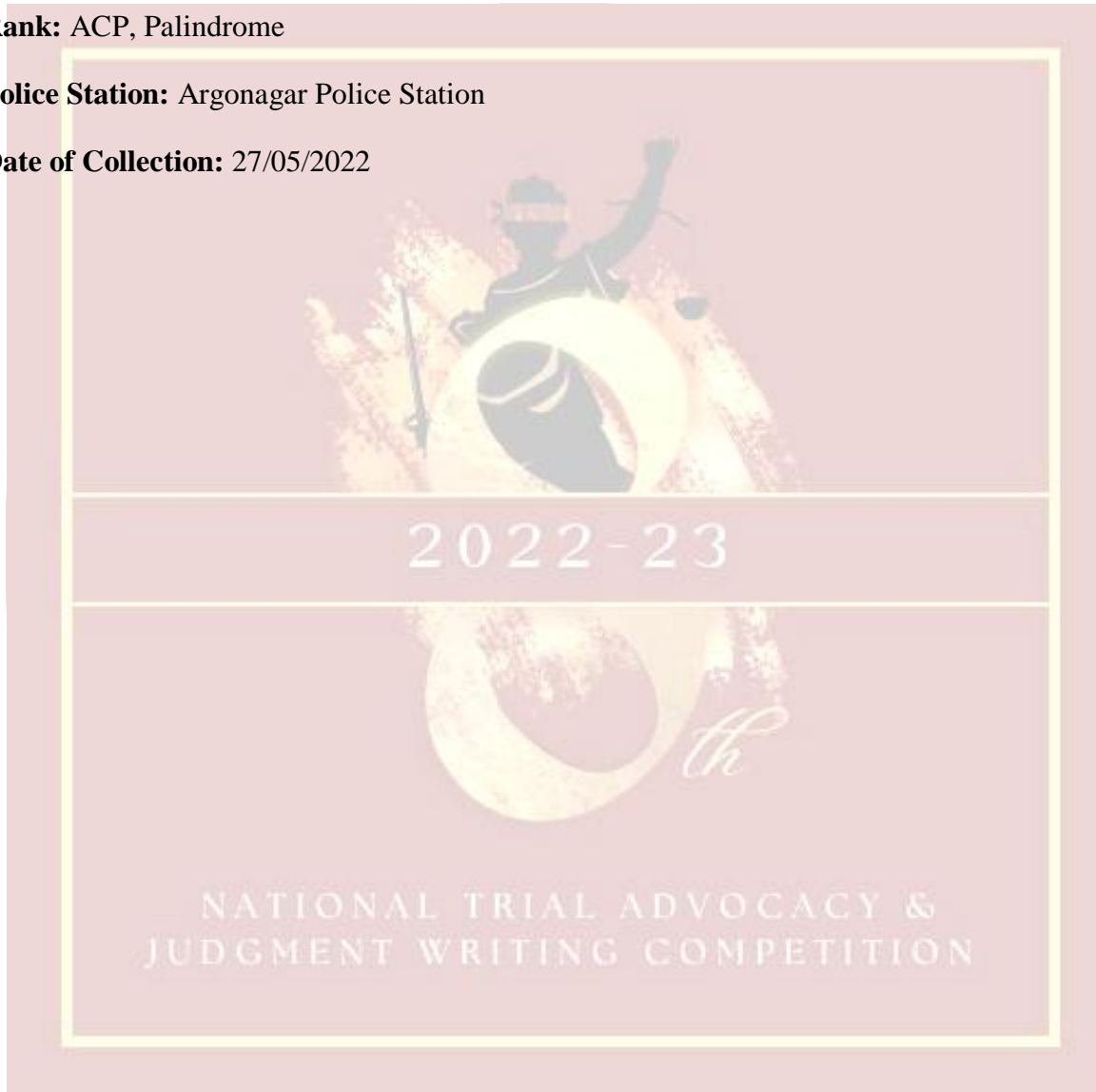
Sd/-

Name: Kalma Haan

Rank: ACP, Palindrome

Police Station: Argonagar Police Station

Date of Collection: 27/05/2022



BLOOD ANALYSIS REPORT

BIOLOGIC/ BLOOD ANALYSIS LABORATORY

Submitter: KOMOLIKA BASU

Tel:08246784290

LAB.REF.NO. B ____/2023

RECEIVED

Address: --

Owner: --

Date: 27 May 2022

Time: 10:15 AM

Species: Homo Sapien

Sex: Male

Case: Alleged Unnatural

Age: 40

Patient ID: Velmad, Sandeep

2022-23

RESULT

Result Date & Time:

Complete Blood Count

Parameter	Value	Units	Reference Range
WBC Count (TC)	13000	/cu.mm	4500-11000
RBC Count	5.00	Million/cu.mm	4.50-6.50
Haemoglobin	15.3	g/dl	13.0-17.0
Haematocrit (PCV)	50	%	42.0-54.0
MCV	101.1	fl	80.0-96.0

MCH	29.6	pg	27.0-31.0
Lithium	1.6	mmo/L	0.5 – 1.2
Platelet Count	860000	/cu.mm	1500000-400000

Blood Alcohol Level

Test	Result	Units	Biological Reference Interval
BLOOD ALCOHOL (Enzymatic)	200	mg/dl	<30: Negative 50-200: Therapy for intoxication >200: Potentially Toxic >300: Critical

Comments: MCV values greater than normal, almost invariably indicating alcohol-related disease in the bloodstream.

Date: 28/05/2022

Sd/-

Hematologist: Komolika Basu

NATIONAL TRIAL ADVOCACY
JUDGMENT WRITING COMPETITION

FINGERPRINT ANALYSIS REPORT

Palindrome Lab Identification Number 01-28-121

Lead investigator: Mr Kalma Haan

Analyst: Forensics officer Deepa M

Incident no: 129395-59N-2022

Date: May 28, 2022

Incident: A bracelet and an engagement ring belonging to Sandeep Velmad and pieces of wood, shoe prints, a burnt phone, and snagged cloth found at the scene of the crime, relating to the following case:

129301-37N-1999 – Death of Sandeep Velmad

- **Fingerprint Examination of Piece of wood (129395-01)**

Two (2) full/partial fingerprints found on the edge of piece of wood

129395-01-F1 - conclusively matched to Sandeep Velmad

129395-01-F2 - conclusively matched to Simon Rarikutt

- **Print Examination of Shoe prints (129395-02)**

Three (3) full/partial shoeprints found

129395-02-F1 - conclusively matched to Sandeep Velmad

129395-02-F2 - conclusively matched to Simon Rarikutt

129395-02-F3 - conclusively matched to Ramesh Kunjumon

- **Fingerprint Examination of Bracelet (129395-03)**

129395-03-F1 - conclusively matched to Sandeep Velmad

129395-03-F2 - conclusively matched to Karina Velmad

129395-03-F3 - conclusively matched to Master Rarikutt

- **Fingerprint Examination of Engagement ring (129395-04)**

129395-04-F1 - conclusively matched to Sandeep Velmad

129395-04-F2 - conclusively matched to Karina Velmad

- **Fingerprint Examination of Burnt phone (129395-05)**

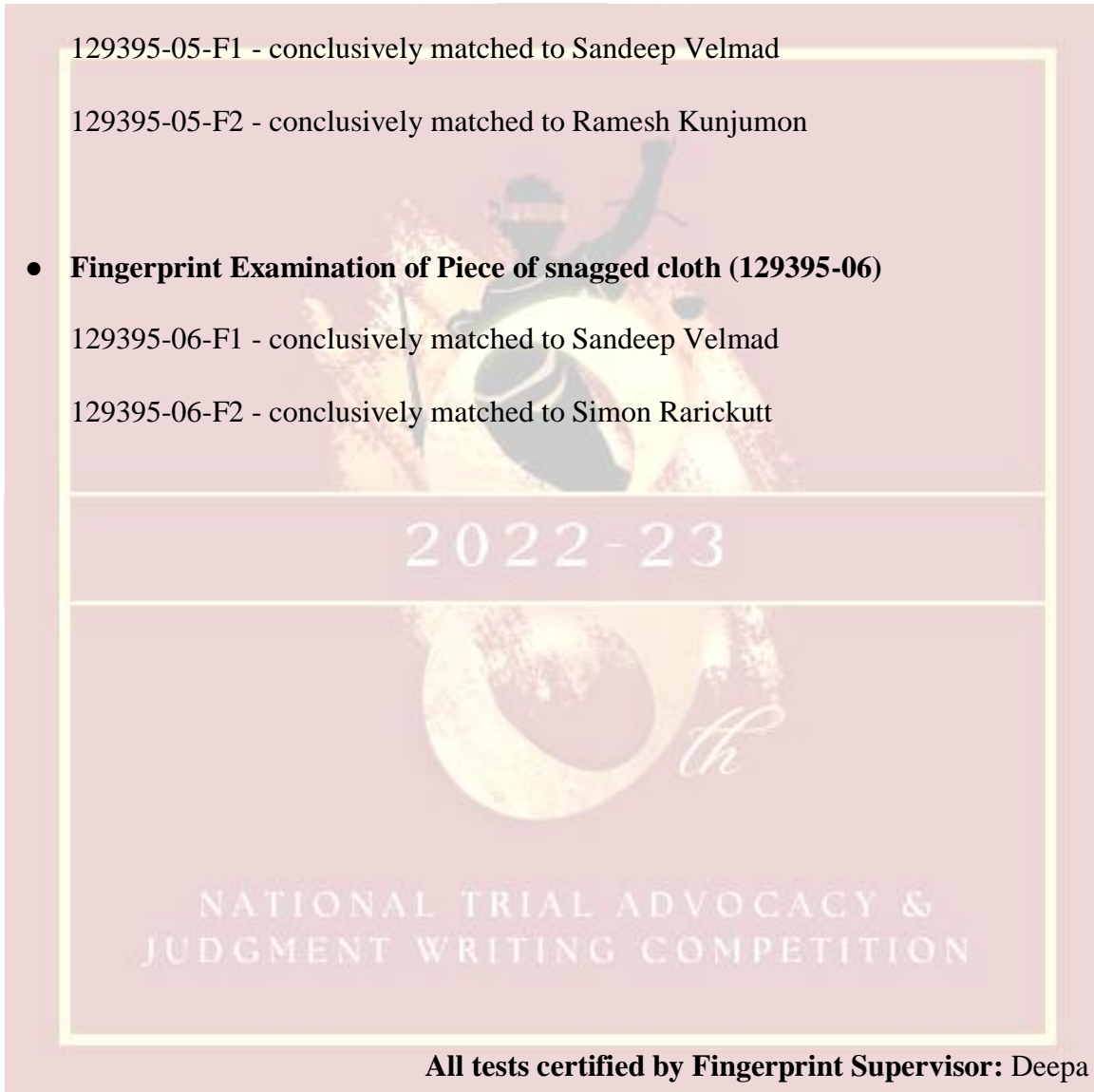
129395-05-F1 - conclusively matched to Sandeep Velmad

129395-05-F2 - conclusively matched to Ramesh Kunjumon

- **Fingerprint Examination of Piece of snagged cloth (129395-06)**

129395-06-F1 - conclusively matched to Sandeep Velmad

129395-06-F2 - conclusively matched to Simon Rarickutt



All tests certified by Fingerprint Supervisor: Deepa M

Sd/-

REPORT OF FORENSIC FOOTWEAR ANALYSIS

- a) Date of lifting footwear prints: 27th May 2022
- b) Date of conclusion of analysis: 28th May 2022
- c) General information:

The shoe-print was collected 6.3 feet away from the bloody wooden object.

First the shoe-prints are collected and we attempt to preserve its impression, and then make examinations, comparisons, and analyses.

The photograph of the impression or of the lifted impression or cast can be subsequently scanned and a digital image is produced. These databases include: (i) marks made by shoes currently and/or previously available on the market and (ii) marks found at other crime scenes

As this shoe-print was found on mud, plastic shoe print lifting is the method used. In this, the pictures are collected in different angles, and are remade on 3D models, and printed.



d) Inference:

1. Width – 11cm
2. Length – 24cm
3. Shoe size – US 8
4. Brand of the shoe – Power shoes by Wata

Sd/-

Dr Kishore Butel

CONFESSION STATEMENT BY SIMON RARIKUTT

RECORDED UNDER SECTION 164 OF THE CRPC, 1973

IN THE AFOREMENTIONED CASE

Accused No. 2 herein, u/s 164 of the CrPC, confesses that:

I am Simon Rarikutt. His Lordship has explained to me that I am not bound to make a confession and that, if I do so, it may be used as evidence against me. I come before this Hon'ble Court today to confess to the part I played in the murder of Mr. Sandeep Velmad who was an ardent follower of our cult's leader, Master Rarikutt.

I have been a disciple of Master Rarikutt for over twenty years now and I am practically his right hand. When my life took a turn for the worse, I sought refuge at the feet of Master Rarikutt and I've been at peace ever since then. Thousands of devotees visit the Haven of Rarikutt every year and Sandeep Velmad was one of them. I know a fair bit about Sandeep myself, for I have followed his journey at our cult from the very beginning.

Sandeep was a staunch believer and after his worships were answered in 2008, his belief in Master Rarikutt only grew stronger. He wouldn't hear a word against Master Rarikutt. I have witnessed many instances wherein Sandeep stood up for our Master and voiced his opinions in favour of him. Sandeep became extremely devoted to Master Rarikutt that, at one point, he pledged to donate half of his assets and properties to the cult of Rarikutt after his death.

Things were going smoothly until the pandemic started rampaging across the world. Sandeep's business as well as our Haven started facing the wrath of economic breakdowns due to the pandemic. Despite being advised by Master Rarikutt to continue with his prayers, Sandeep suddenly stopped donating to the cult in the beginning of 2022. This infuriated our master. A month before Sandeep's sad demise, on 26th April 2022, Master Rarikutt had privately called me to his room to discuss something important. When I went there, I was told that the cult was reeling under extreme financial stress and that they we would be forced to shut down if a miracle didn't happen.

The pandemic had taken a toll on our personal lives too. My main source of income was from the cult and that was temporarily stopped due to the financial stress. I have a father and a mother of 80 and 70 years respectively who required extremely costly medicines on a regular

basis without which, their conditions could get fatal. I simply couldn't stand by and watch them suffer.

Master Rarikutt appealed to me that if I did what he said we both could get out of this situation. As a matter of fact, I also knew that my Master was reeling under extreme loss as well and needed some money desperately. My Master didn't tell me anything then but simply reaffirmed the need for me to abide by his words for the next few months.

A month later on 26th May, 2022, Master Rarikutt asked me to call up Sandeep Velmad and tell him a cooked-up story of how the Master was approaching his last few days and that visiting the Haven of the Rarikutt Campus would surely take him to heaven. I hesitated initially but Master Rarikutt had promised me that it was just a tactic to get Sandeep to the campus so that Master could appeal to him about our financial condition and ask for help. I, thus, did so without hesitation and Sandeep arrived at the Peace Abode. As instructed by my Master, I asked Sandeep to go to the 'Abode of Peace' which is a shrine within the Haven of Rarikutt Campus to meet Master Rarikutt. I watched as Sandeep entered the Abode of Peace and the doors closing as soon as he entered.

I assumed they wanted to have the conversation in private but the fact that Sandeep hadn't returned for a while bothered me. Meanwhile I saw Master Rarikutt leave the Abode of Peace building through the back entrance, he was sweating profoundly and looked very anxious. Before I could inquire anything, the building started burning in flames right before my eyes. I knew that Sandeep was inside but the guards escorted me away from the fire and there was nothing I could do.

I was manipulated by Master Rarikutt into committing a very heinous crime or at least be a remote cause of it. That sends chills down my spine and I don't know if I will ever be able to get over Sandeep's death. I confess to this crime and promise to co-operate with these proceedings to receive a shorter or more lenient sentence. I am innocent and I could never ever think of killing anyone let alone someone whom I've known for such a long time.

I have explained to Mr. Simon Rarikutt that he is not bound to make a confession and that, if he does so, any confession he may make, may be used as evidence against him and I believe that this confession was voluntarily made. It was taken in my presence and hearing, and was

read over to the person making it and admitted by him to be correct, and it contains a full and true account of the statement made by him.

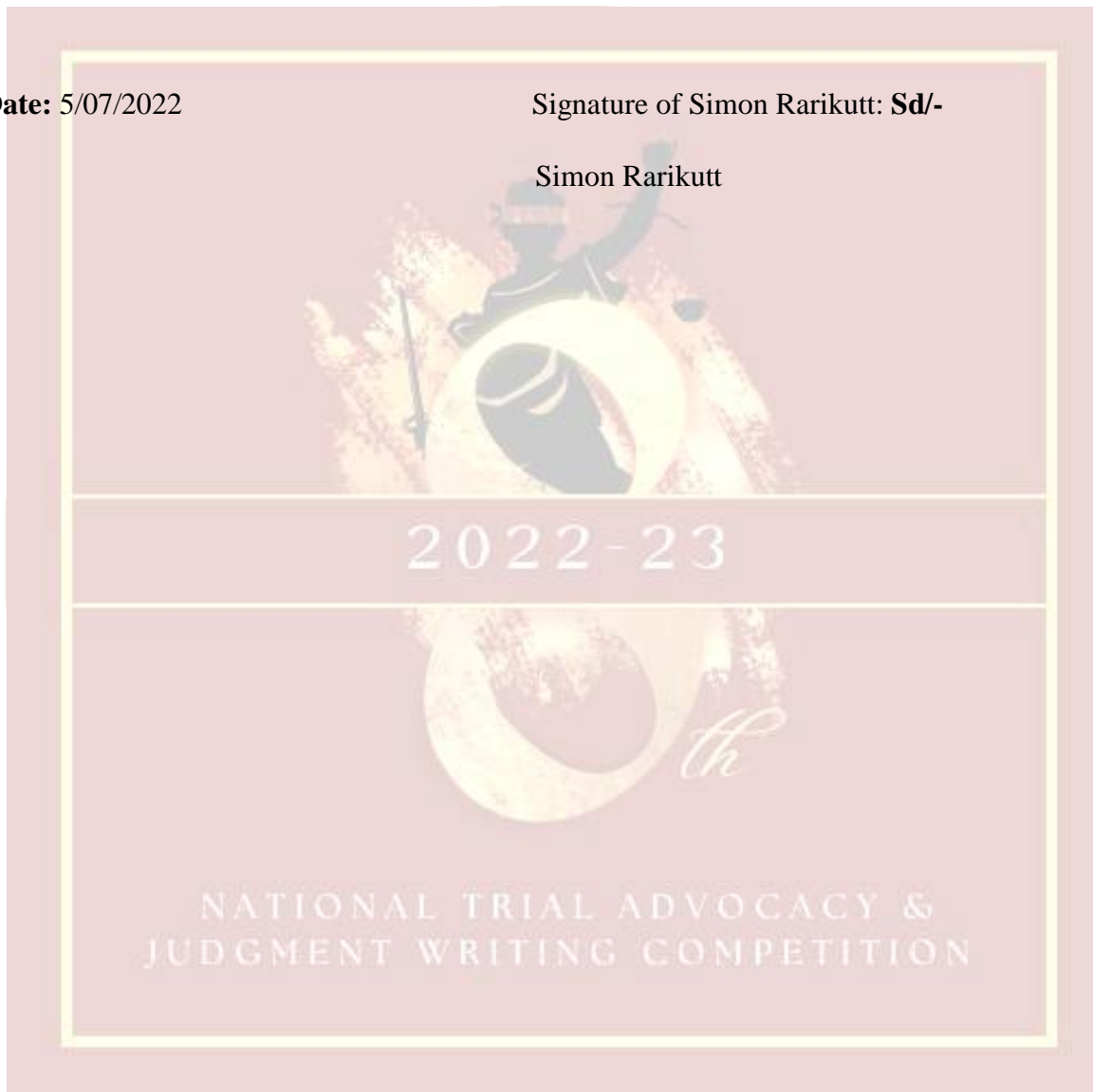
Seal: Deemed to be affixed

Signature of the 4th MMC: **Sd/-**

Date: 5/07/2022

Signature of Simon Rarikutt: **Sd/-**

Simon Rarikutt



PALINDROME MAHANAGARPALIKA

ARGONAGAR FIRE BRIGADE

No. FB/ 232/2

Date: 28.05.2022

FIRE FORENSIC REPORT NO. 420 of 2022

Investigation requested by: Palindrome Police Station

Investigators: Dr. Judi Riches, Ph.D., C. Psych, Forensic Psychologist and Investigator

Date of investigation: 27 May, 2022

Location of the fire: Abode of Peace Building, Haven of Rarikutt Campus, Palindrome.

Date and time of occurrence: 27 May, 2022 between 2.40 and 3.15 AM

Name of the owner: Master Rarikutt

License: Structure not licensed

Insurance: Not known

Call received by fire brigade police station through: Telephone No. 9363270369

Water facility: Water was taken from fire appliances and jumbo tankers.

Supposed Cause of fire: From the preliminary investigation, it is clear that the reason for the fire breakout is the careless smoking near heavily combustible explosives. But we cannot confirm whether the same is deliberate, accidental or natural. Since the broken pieces of a glass ashtray discovered from were not exactly close to the cans of petroleum hydrocarbon cans found, the results can seem ambiguous. There is also suspicion regarding deliberate causing of fire since the only door of the Shrine was locked from the inside.

Contributory causes of fire:

- i) As the premises were closed and were air conditioned with ducts, the smoke travelled all over the premise causing poor visibility as well as smoke lodged areas. All windows were closed, creating smoke lodged in the premises, poor ventilation and accumulation of heat.
- ii) Delay in summoning the fire brigade since fire was not detected at the initial stage. Smoke detection system was not in operation. Alongside this, neither was the fire-fighting system functioning.

Description of damages:

- i) **Contents** - Wooden furniture, electric supply distribution board, panel board, A.C ducting, false ceiling of plaster of paris, electric wiring and installations, plywood partitions, telephones, glass, switch boards, pantry, coffee/tea machines etc. severally damaged due to fire, heat, smoke and water.
- ii) **Premises** - Paint and plaster work of walls, window and doors frames/panes etc. severally damaged due to fire, heat, smoke and water.

Extinguishing Media: Involved building was a duplex religious building constructed in the form of an auditorium and fire was confined throughout the entire area. Involvement of combustible material, such as wooden furniture, false ceiling, electrical wiring/installations, wooden doors, windows etc. made the fire worse. water was used as the only extinguishing medium. The water was taken from appliance tanks and jumbo tankers. Total 5 water jets were put into operation including ALP water monitor jets to extinguish the fire and restrict the fire. For effective fire fighting and entering in the smoke lodged area, breathing apparatus sets were used.

Signature of Investigator: **Sd/-**

Dr. Judi Riches

FIRE STATION HOUSE DIARY

District: Palindrome

Month: May, 2022

State: Urnuir

F.S: Palindrome Fire Station

Sl. No	Date	Information received at (Time)	Description of event	No. of Officers Deployed	Reached location at (Time)	Service provided	Fees charged for the service provided
1.	3 rd May, 2022	8.48 PM	A hillside house collapsed due to landslide.	6	9:10 PM	Ambulance Service	Fee at the rate of Rs. 10/Km. subject to a minimum of Rs. 300/-
2.	9 th May, 2022	4.20 PM	Accident near the waterfalls due to which a car fell into the nearby valley.	4	5 PM	Recovery of Vehicle	Rs. 500/hr subject to a minimum of Rs. 2000/-. In addition to this TA/DA, Feeding/Fuel

							Charges to be provided
3.	14 th May , 2022	9:35 AM	Supply of drinking water in the Gandhi Nagar Colony	3	9:30 AM	Pumping Work	Rs.500/hr or part thereof subject to a minimum of Rs. 2000/- and maximum of Rs. 6000/day.
5.	27 th May , 2022	2:45 AM	Fire breakout in a building and a body was recovered from the rubble.	6	3 AM	Ambulance Service along with firefighting and rescue operation.	Fee at the rate of Rs. 10/Km. subject to a minimum of Rs. 300/-. No Charge

4.	28 st May , 2022	10.18 AM	Vehicle needed to create artificial rain for film shooting	5	10:30 AM		Rs. 15000/day of 24 hours or less (all inclusive).
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Signature of the Concerned Station Officer: Sd/-

Name: Arun Harsh

2022-23

NATIONAL TRIAL ADVOCACY &
JUDGMENT WRITING COMPETITION

PROSECUTION WITNESS STATEMENTS

WITNESS STATEMENT OF PROSECUTION WITNESS NO.1 – MS.

KARINA VELMAD under Section 161 of the CrPC

My name is Karina Velmad. I am 39 years old, and I am the wife of Sandeep Velmad. My husband was a very humble and kindhearted soul but so many people were out to get him. It was all because of his success; the success that he earned through his hard work and dedication. He took such good care of me and the children. He only had some simple pleasures in life and one such was the community he found through the worship of Rarikutt. I was never fully supportive of his worship of a human God, but since it made Sandeep happy, the children and I would go for the events with him.

I started to notice that Master Rarikutt and his entire cult was money hungry and was an exploitative business organization when they started demanding a lot of money from Sandeep. I mean, why would a God need my husband's money to survive? Sandeep always believed that Rarikutt had some supernatural powers that could bring fortune to his followers and always tried to please Rarikutt. He considered all the fellow followers as his family. But everything turned around when my husband stopped funding that fraudster Rarikutt. Due to rough financial times caused by the pandemic, my husband's donations dwindled. Rarikutt and his assistant Simon brainwashed my poor Sandeep, who was in a vulnerable position, to make a will giving half of all his assets and money to the cult after his death. They gave him hopes saying that it would help him from such difficult situation. All the cult did was exploit Sandeep and squeeze every penny out of him. When I finally could persuade him into discontinuing his donations to the cult, I thought everything was going to be better, but I never expected that it would cost my husband's precious life.

On that dreadful night, Sandeep received a call at around 11:55 PM. When he frantically took his car keys, I asked him what was happening, and he told me that he 'wanted to see the Haven of Rarikutt for one last time'. I was relieved thinking that he wanted to completely cut ties with that wretched group. I would've never left him if I knew that those devils would kill my husband so brutally.

PROSECUTION WITNESS STATEMENTS

WITNESS STATEMENT OF PROSECUTION WITNESS NO. 2 – MR.

KUNDAN KUMAR under Section 161 of the CrPC

I am Kundan Kumar and I sell tea near the Haven of Rarikutt. When I came to the area like usual, I saw that the huge mansion looked like it caught on fire and there were many police officers there. One of them asked me to come and watch them take things from the rubble. I saw them collect a sharp piece of wood that had something red on it. Near the area from where the wood was collected, some people wearing white coats carefully take photos of shoe prints. They also found a mala armband from all the rubble. A small piece of cloth that looked torn was also collected. All these items were carefully collected and sealed in transparent bags.

All the contents of the Panchanama are true to the best of my knowledge. I hope that justice prevails in this case.

2022-23

NATIONAL TRIAL ADVOCACY &
JUDGMENT WRITING COMPETITION

PROSECUTION WITNESS STATEMENTS

WITNESS STATEMENT OF PROSECUTION WITNESS NO. 3 I.O. ACP

KALMA HAAN under Section 161 of the CrPC

I am Mr. Kalma Haan. I am an ACP and investigating officer of the present case. I am posted at Argonagar Police station. On 27th of May, 2022, the station received news about Sandeep Velmad having passed away. After receiving a complaint from Karina Velmad (wife of the deceased) an FIR was lodged around 12 noon on 27th May, 2022 and after which I went to the place of tragic death of Sandeep Velmad with my team of 5 constables and investigated the entire scene. The information about the death of a person in this tragic accident was reported to the Argonagar Police Station by the Fire Brigade team, which at the later stage after FIR turned out to be Sandeep Velmad.

I conducted the Spot Panchanama at around 7:10 pm and concluded at 7:35 pm on 27th May 2022. The entire place was sealed and necessary pictures were taken. The items that were seized were sharp wooden piece, a bracelet, a ring and a phone. On the preliminary it looked like an incident of accident which turned out to be horrific. Nevertheless, after conducting a thorough investigation and referring to the Witness Statements, Post-Mortem and the Forensic Science Laboratory Reports, it looked like a planned conspiracy to murder and we came to the sound conclusion that the two accused in judicial custody have a hand at the unnatural death of the victim.

NATIONAL TRIAL ADVOCACY &
JUDGMENT WRITING COMPETITION

PROSECUTION WITNESS STATEMENTS

WITNESS STATEMENT OF PROSECUTION WITNESS NO. 4 –

MEERA MATHEW under Section 161 of the CrPC

My name is Dr Meera Mathew. I am 43 years old. I currently work at Urunir Institute of Medical Science. I have done my MBBS from Doranda Medical College and then went to pursue my M.D in pathology from Fontex Medical College. I have about 18 years of experience in this field and have conducted around 425 autopsies in my entire career.

After looking at the intricacies of the present case, the cause of death could be due to the third- degree burn which affected the epidermal layer and dermis of the skin and there is also a deep dent in the chest area which indicates solid injury due to impaling of sharp object through the body. The internal organs were deeply damaged due to third-degree as well as second degree burns.

2022-23

NATIONAL TRIAL ADVOCACY &
JUDGMENT WRITING COMPETITION

PROSECUTION WITNESS STATEMENTS

WITNESS STATEMENT OF PROSECUTION WITNESS NO. 5 – DR

DEEPA M under Section 161 of the CrPC

I am Deepa M, and I am 53 years old. I have been working in the State of Urunir, Palindrome Division Laboratory for the past 17 years. I am the Chief Examiner for many divisions. I have done my MBBS from the Palindrome Institute of Medical Sciences after which I pursued my MD in Pathology from the Railey Medical College.

In the present case, five items were seized, and shoe prints were found at the scene of crime. All the samples were collected with due procedure and specific techniques being followed as already mentioned in the FSL report.

It was observed that the piece of wood seized had the fingerprints of Sandeep Velmad and Simon Rarikutt. The mobile phone of the deceased was seized, and which had fingerprints of Sandeep as well as Mr. Raju Kunjumon. Sandeep Velmad's engagement ring too was seized and had his fingerprints as well as Ms. Karina Velmad's fingerprints. A mala armband was seized from which we lifted the fingerprints of the deceased, Ms. Karina and the first accused Mr. Rarikutt. The piece of cloth seized had the fingerprints of the deceased as well as the second accused.

I suspect that there are no fallacies in the fingerprint recognition report and all the results are concluded to be accurate.

NATIONAL TRIAL ADVOCACY &
JUDGMENT WRITING COMPETITION

PROSECUTION WITNESS STATEMENTS

WITNESS STATEMENT OF PROSECUTION WITNESS NO. 6 – DR

JUDI RICHES under Section 161 of the CrPC

I am Dr Judi Riches and I am a fire forensic investigator with 12 years of experience. After my investigation I came to the conclusion that the reason for the fire breakout was careless smoking near heavily combustible explosives. But we cannot confirm whether it is a natural or man-made one since the broken pieces of a glass ashtray discovered from such spot were not exactly close to the cans of petroleum hydrocarbon cans found. Some contributory factors were that all windows were closed, creating smoke lodged in the premises, poor ventilation and accumulation of heat. There was also a delay in the summoning of the fire brigade. Much of the articles at the premises were damaged due to the fire.



2022-23

NATIONAL TRIAL ADVOCACY &
JUDGMENT WRITING COMPETITION

PROSECUTION WITNESS STATEMENTS

WITNESS STATEMENT OF PROSECUTION WITNESS NO. 7 –

KUMAR VIDYA ARANYA under Section 161 of the CrPC

I am Kumar Vidya Aranya. I am the Chief Firefighter officer of Argonagar Fire Brigade. On the day of the incident 27th May 2022 the fire station received a call from the watchman of the Haven of Rarikutt Campus, Palindrome at 2:40 am, that a fire broke out in the Rarikutt Campus so after getting the information I rushed with my team of 24 members to the place but arrived a bit late because the place of fire, the Haven of Rarikutt Campus, was located at the outskirts of the city. I saw that the building was on the verge of collapsing due to the huge fire outbreak.

When the fire was set off with the joint effort of my team, we tried to enter the building and find out if any person is trapped or we can save any valuable object. As I entered the building I saw a body lying on the ground. Seeing the body of a man was truly tragic, especially in place that's called the Abode of Peace. The body was heavily damaged with at least a 2nd degree burn with a deep dent in the chest area; though I suspect 3rd degree burn is very possible.

A trashed cell phone beside the body was also recovered. Somehow the face was recognisable and seeing the state of the body, I sent the body immediately to the hospital with my team, where the body was declared brought dead. Soon after this, our team informed the Argonagar Police Station about the death of the person, and everything was also noted down in the Fire Station Diary for convenience in the future enquiry.

NATIONAL TRIAL ADVOCACY &
JUDGMENT WRITING COMPETITION

PROSECUTION WITNESS STATEMENTS

WITNESS STATEMENT OF PROSECUTION WITNESS NO. 8 –

RAMESH KUNJUMON under Section 161 of the CrPC

I am Ramesh Kunjumon, the watch man who was on duty at the time when this tragic event took place and I have been working as the guard at the cult of Rarikutt from past 10 years. I heard that god has no lust of wealth but I have seen every wall and every single devotee in this mansion growing around wealth. I have seen devotees walk through the gates of Haven of Rarikutt like blind sheep. Master Rarikutt has immense control and influence over the lives of his devotees, only God knows how he actually controls those people. On the day of incident I saw Master Rarikutt and Simon entering the building premise at 10 PM and leaving the building premise at 2 AM. Though it was very late at night... but since I am very honest and responsible towards my duty I was very active at the night of the incident.

2022-23

NATIONAL TRIAL ADVOCACY &
JUDGMENT WRITING COMPETITION

DEFENCE WITNESS STATEMENTS

WITNESS STATEMENT OF ACCUSED No. 1- MASTER RARIKUTT

U/s 161 of CrPC

I am Master Rarikutt. I have lived on this planet for 60 years. I used to live in Jamunakumari and worked as an ordinary Engineer till the year 2000. I was born into an ordinary middle-class family. My father was a postman and my mother was a housewife. I was the youngest of my 8 siblings. All my siblings passed away before they turned 5. My parents always believed that I was specially gifted as I was able to live through the curse that had plagued my family.

This all came true in the year 2000, when God chose to work through me and made my physical body his abode. Since then, I have been trying to guide helpless individuals to the path of light and salvation in the state of Urunir.

Sandeep Velmad was one such helpless individual who came to me. He soon became a devout worshipper and was regular for all the prayers. His prayers were heard and his business had also started picking up. He was a grateful man and he even provided a large chunk of his profits to the Haven. He was a good man and he cared a lot for his family. He later came to be a close friend of mine too.

The only disagreements I have had with Sandeep are that which were related to his consumption of unholy substances. In fact, he often came to the Holy Haven and consumed unholy substances at odd hours of the night. When this was brought to my attention, I scolded him greatly for defiling the Abode of Peace. Moreover, I advised him as to how the consumption of these substances tainted his soul and body. After this, he promised me that he wouldn't do anything of this sort, but alas, his temptations took over him.

I had very good relations with Sandeep and his family. In fact, I had even started considering him my friend. I have no reason to kill him whatsoever. I have been falsely implicated in this case. But I am not scared of these trials or tribulations as I am sure that God will not let go of whoever is orchestrating these events. God never loses and I know for a fact that justice will come to light and that the God's name will be glorified.

DEFENCE WITNESS STATEMENTS

WITNESS STATEMENT OF ACCUSED No. 2- SIMON RARIKUTT U/s

161 of CrPC

I am Simon Rarikutt and I am about 45 years old now. I have been a part of the spiritual journey since the last 20 years, from the moment I met Master Rarikutt. He changed the life of every person associated with the Haven. He is like our savior and it is absurd to even think that he can do something so heinous. The first and the most important teaching we get by Master is that we will not, at any cost, hurt any living being. We don't touch non vegetarian food, we take care and give shelter to stray animals and we have vowed to take care of each other and also help other people in need. Master had inspired and helped so many of us that a lot of us had changed our name in his honor. Like, my name used to be Simon Lee some 20 years ago but I changed it to Simon Rarikutt (legally).

Master is a very pure and genuine soul whose only intention is to help those in need.

What happened to brother Sandeep has deeply shattered Master and also me, as I was myself very close to him. I remember, whenever he had any problems in his family, he used to come to me for advice. He was like my younger brother and his family was like the family I never had. His kids love me as I love them.

What happened to Sandeep should not have happened. He didn't deserve it. I don't know what exactly happened but neither Master Rarikutt nor I had any part in it and instead we are also a victim of it since this incident has affected us emotionally and the media is talking rubbish about our Haven. We didn't have any financial motive to kill him. Our Haven has many devotees who donate to the Haven generously. Sandeep also used to donate but after his financial problems, he stopped. We offered to help him financially but he refused saying that it would only be the last resort and he would try something else first. I don't know what he was talking about but we promised to be there for him, in his hard time. Master only asked him to keep faith and nothing else. Thanks to God that we are doing well financially but even if we were not, we would never hurt anyone, definitely not someone we considered as family.

What is even sadder that the police had arrested me and put me in front of the Magistrate where I was coerced to give the statement for the crime which I didn't commit and also give false statements against Master Rarikutt. I was also threatened that there would be severe repercussions if I fail to give the statement. I was very scared and therefore I gave the statement which they asked me to give.

DEFENCE WITNESS STATEMENTS

**WITNESS STATEMENT OF DEFENCE WITNESS NO 1- DR.
KUNJALI THOMAS U/s 161 of CrPC**

My name is Dr. Kunjali Thomas. I am 50 years old. I am currently working in Zakira Hospital. I completed my MBBS from St. Marcus Medical College and my MD in Pathology from Zakira Medical Institute. I have about 20 years of experience working in Pathology and have conducted several autopsies during this period. My present designation is that of the Head of Pathology in Zakira Hospital.

In my experience and knowledge, I find the cause of death for the present case to be asphyxiation caused by the victim breathing in the fumes of the fire.

In the present case, the victim was also highly inebriated which must have led him to not realize that a fire was spreading. But again, it's the fumes from the flames which rendered him unconscious and then the building fell on him.

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DEFENCE WITNESS STATEMENTS

WITNESS STATEMENT OF DEFENCE WITNESS NO 2- DR. AASHI

MENDES U/s 161 of CrPC

My name is Dr. Aashi Mendes and I have been working in Zukini Medical Hospital for around 8 years and I am presently the Chief Medical Officer. I am aware of the details of the autopsy of the deceased in this case. I have gone through the entire Post-Mortem Report and also heard about this case of Late Mr. Sandeep Velmand.

After having read the reports related to this case, I wanted to point out that there is something ambiguous about the Blood Analysis Report.

According to the report, the White blood cells found, is more than the reference range. High counts in WBCs usually indicate infection but there is no mention of any infection whatsoever. But there are cases when drugs like epinephrine, allopurinol, aspirin, chloroform, heparin, quinine, corticosteroids, and triamterene may increase WBC counts.

According to the report, MCV is also high. High MCV means that the RBC are too large and indicates macrocytic anemia. This condition can be caused by several factors including low folate or vitamin B12 levels, chemotherapy or alcohol abuse.

Lithium is also higher than the normal range. High lithium levels in blood can cause tremor, increased reflexes, trouble walking, kidney problems, altered level of consciousness.

As per my opinion, there was a need for a thorough blood analysis to clearly understand the situation. However, with the information we have at hand, I can say that the deceased was in a vulnerable state when he went into the Haven. He was not aware about his surroundings and most probably he was in an extremely confused state, unable to determine his situation and the surroundings. He was intoxicated and when the fire broke out, he might have not even realized that there was a fire and the 3rd degree and 2nd degree burns as mentioned in the post mortem report, could have caused the death.

Another possible reason for his death, keeping in mind the presence of a deep dent in the chest cavity, could have been that something fell on him, rendering him completely unconscious and then being in direct contact with the fire would have caused his death.

It would have been more helpful if the blood analysis report was made in depth but this is what I could infer from the reports.

DEFENCE WITNESS STATEMENTS

WITNESS STATEMENT OF DEFENCE WITNESS NO 3- MR.

EDWARD BLOOMINGBIRD U/s 161 of CrPC

My name is Edward Bloomingbird. I am 32 years old. I am a firefighter of the Argonagar Fire Brigade. On the day of the incident on 27th May 2022, I was on duty and the fire station received a call from the watchman of the Haven of Rarikutt Campus, Palindrome at about 2:30 that a fire broke out in the Rarikutt Campus. I was the one who answered the call. I informed our Chief and the others about the same. However, there was a lot of delay in terms of arriving at the location. I believe that this worsened the situation.

On arriving at the scene, we tried to put off the fire quickly but the team seem to be more relaxed than usual about the same and when I brought it up with the Chief, he told me not to run my mouth and to know my place.

I have been a firefighter for about 10 years and this particular instance seemed just as any other accidental fire, that may be caused through carelessness.

Inside the premises, I saw the burnt body of a person. He was holding on to some kind of a bracelet of sorts. There was also a phone that was lying beside him. It was really an unfortunate incident.

NATIONAL TRIAL ADVOCACY &
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DEFENCE WITNESS STATEMENTS

WITNESS STATEMENT OF DEFENCE WITNESS NO 4- MR. TIKKA

SIDDY U/s 161 of CrPC

I am Tikka Siddy. I am 45 years old and I am currently running my own business. I have 3 big Saree shops in and around Urunir.

Sandeep has been my friend for a long time. Both our sons studied together in school and are best friends which actually became the base for the friendship between us fathers.

Our families get along really well with each other and we enjoy the company of each other. Sometimes when my wife and I had to go out somewhere, we used to leave our kids with Sandeep's family and likewise he also used to do the same.

He was a nice person, a good friend and a really good father and husband. What happened to him was very unfortunate but not inevitable, keeping in mind his habits.

Around 3-4 years ago, he started getting into the drug business. He even invited me to join him, but I warned him saying that both of us already has a successful business and it would be idiotic to do anything which can cause more harm than good. He didn't mention that to me again and so I thought that he cut himself off from this. But few months back, I saw him in a very weird state. His eyes were red, he was not able to stand properly and he had no idea where he was, or what he was doing, basically no idea about his surroundings whatsoever. He was literally standing in the middle of a road and I saw him, when I was coming back from one of my shops. I immediately made him sit inside my car before anyone could spot him. I took him to my house where thankfully my family wasn't there as my wife was at her maternal house for a few days with my kids.

Next morning when he woke up, he was shocked to find himself at my home. He had no memory about the day before, at all. I understood that he was under the influence of drugs. I tried making him understand that he is just destroying his life with this, but he shouted at me and left.

This forced me to cut ties with him as his drug addiction just grew more and more. I couldn't risk my children being around a drug addict.

I am sad about what happened to him, but he brought this upon himself. He could have stopped when he had time, but instead he just kept on doing it.